

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 161 of 2013**

**Dated: 8<sup>th</sup> August, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**GAIL (India) Ltd.**

**.... Appellant (s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board**

**... Respondent (s)**

**Counsel for the Appellant (s):**

Mr. Ajit Pudussery, Adv.  
Mr. Parag P. Tripathi, Sr. Adv.,  
Ms. Mahima Gupta, Adv.

**Counsel for the Respondent(s):**

Mr. Rakesh Dewan, Adv.  
Mr. Saurav Aggarwal, Adv.  
Mr. Ashish Tiwari, Adv.

**ORDER**

It is noticed that there is some delay in filing the appeal. Therefore, Learned senior counsel for the Appellant seeks permission to file the application for condonation of delay in appeal. Accordingly, he is permitted to file the application.

Post the matter for hearing on **21.08.2013 at 1.00 P.M.**

**(Nayan Mani Borah)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

pr/rt